

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Civil) No(s).32095/2011

MUNESHWAR AND ORS

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(With appln(s) for exemption from filing O.T. and prayer for interim relief and office report)

WITH SLP(C) NO. 32093 of 2011

(With prayer for interim relief and office report)

Date: 30/07/2013 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Niraj Gupta, Adv.
Mr. Upendra Mishra, Adv.
Mr. Vinay Garg, Adv.

For Respondent(s)

M/S Vidhi International, Adv.
Mr. Upendra Mishra, Adv.
Mr. Vinay Garg, Adv.
Ms. Shweta Singh, Adv.
Mr. Amit Sharma, Adv.

UPON hearing counsel the Court made the following
O R D E R

SLP(C) No.32095/2011

The learned counsel for respondent Nos.1 to 4 has filed an application for permission to file on record the additional documents and sought exemption from filing the translated copies on record, registered as I.A. Nos.9 and 10. By invoking powers under Order VI Rules 35, Supreme Court Rules 1966, prayer stands allowed.

Item No.83

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Notice be reissued to respondent No.7 through the concerned District Court in addition to postal service.

SLP(C) NO. 32093 of 2011

Respondent Nos.1 and 4 have failed to file counter affidavit within the time granted by the Court.

Vakalatnama on behalf of respondent No.2 has been filed without obtaining the 'No Objection' from the erstwhile learned Counsel, M/s Vidhi International. Needful be done by the next date.

Notice be reissued to respondent No.3 through the concerned District Court in addition to postal service.

List again on 20.9.2013.

			(M.A. SAYEED)	
			REGISTRAR	